

ITEM NO.51

COURT NO.9

SECTION IIA

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CRLMP No. 21065/2015 in Criminal Appeal No(s). 1201/2014

CHINTA DEVI

Appellant(s)

VERSUS

STATE OF BIHAR

Respondent(s)

(with appln. (s) for bail and office report)

Date : 22/07/2016 This appeal was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE
HON'BLE MR. JUSTICE AMITAVA ROY

For Appellant(s) Mr. Nagendra Rai, Sr. Adv.
Ms. Prerna Singh, Adv.
Mr. Shashank Saurav, Adv.
For Mr. Chandra Prakash, AOR

For Respondent(s) Mr. Samir Ali Khan, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard learned Senior Counsel appearing for the appellant and
learned counsel appearing for the respondent-State of Bihar.

For the reasons stated in the application for bail and having
regard to the fact that the appellant is of 75 years of age and
detained in jail custody for more than 6 years and 8 months, she
is directed to be released on bail, subject to the satisfaction of
the trial Court.

CRLMP No. 21065/2015 for bail is allowed.

(R.NATARAJAN)
Court Master

(SNEH LATA SHARMA)
Court Master